

&
XV

ITEM NO.63

REGISTRAR COURT. 2

SECTION

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C)

No(s). 29141/201

THE REGIONAL PROVIDENT FUNDS COMMR.& ANR

Petitioner(

VERSUS

M/S. PREETI NURSING HOME & ORS.

Respondent(

(With interim relief and office report)

Date : 12/08/2014 This petition was called on for hearing today.

For Petitioner(s)

Ms. Rashmi Malhotra, Adv.
Mr. Anup Kumar , Adv.

For Respondent(s)

Mr. Tanmaya Agarwal, Adv.
Mr. Vinay Garg , Adv.

UPON hearing the counsel the Court made the following
O R D E R

Respondent No.1 has already filed the counter affidavit as
gets revealed from the perusal of the office report.

Four weeks time, as last chance is given to the
learned counsel for the petitioners to take fresh steps for the service of
notice to the unserved respondent Nos. 2 and 3.
List again on 29.10.2014.

(M K HANJURA)
Registrar

MG

Signature Not Verified

Digitally signed by
Madhu Grover
Date: 2014.08.14
15:59:25 IST
Reason: